

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 3539-3601 /DHC/Gaz/G-2/Judgment/2024

Dated: 27th May, 2024.

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.



To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
11. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
12. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.

Sub: Judgment dated 20.10.2023 passed by Hon'ble Supreme Court of India in Civil Appeal No. 4296/2023 titled "Yashpal Jain Vs. Sushila Devi & Ors"

Sir/ Madam.

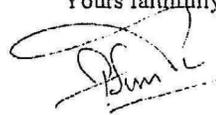
In continuation of this Court's letter no. 7635-7647/DHC/Gaz./G-2/Judgment/2023, dated 02.11.2023 (copy enclosed), I am directed to once again request you to circulate the copy of Judgment dated 20.10.2023 (copy enclosed) passed by Hon'ble Supreme Court of India in Civil Appeal No. 4296/2023 titled "Yashpal Jain Vs. Sushila Devi & Ors" to all the Judicial Officers working under your respective control for strict compliance of all the directions passed in afore-said Judgment.

Handwritten notes:
o/c (General)
Pa. De. S.J. (HQ)
29/05/24

I am further directed to request you to furnish the following duly collated data in respect of your District, in every two months, with effect from 1st July, 2024 in terms of the afore-mentioned Judgment:-

- i. A duly collated statistical report regarding whether all courts at district and taluka levels are executing the summons in a proper and time bound manner as prescribed under Order V Rule (2) of CPC.
- ii. A duly collated statistical report relating to the no. of Civil and Criminal cases pending for more than five years (as on 01.07.2024 and thereafter on bi-monthly basis) in each court in the prescribed proforma as per Annexure-"A".

Yours faithfully,



(Surender Pal)
Deputy Registrar (Gazette-IB)
For Registrar General.

Encl.: As above

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 7635-7647
/DHC/Gaz/G-2/Judgment/2023

Dated 12 November, 2023.

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.

To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
4. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
5. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
6. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
7. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
8. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
9. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
10. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
11. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
12. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.

Sub: Judgment dated 20.10.2023 passed by Hon'ble Supreme Court of India in Civil Appeal No. 4296/2023 titled "Yashpal Jain Vs. Sushila Devi & Ors"

Sir/ Madam,

I am directed to forward herewith a copy of Judgment dated 20.10.2023 passed by Hon'ble Supreme Court of India in Civil Appeal No. 4296/2023 titled "Yashpal Jain Vs. Sushila Devi & Ors" and to request you to circulate the same amongst all the Judicial Officers working under your respective control for Information and necessary compliance.

Yours faithfully,



(Surender Pal)
Deputy Registrar (Gazette-IB)
For Registrar General.

Encl: As above

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CIRCULAR

In compliance of the directions of the Ld. Principal District & Sessions Judge (Hqs), Delhi, a copy of letter no. 3589-3601/DHC/Gaz/G-2/Judgment/2024 dated 27.05.2024 **alongwith the copy of Judgment dated 20.10.2023 passed by Hon'ble Supreme Court of India in Civil Appeal No. 4296/2023 titled "Yashpal Jain vs. Sushila Devi & Ors"** received from Hon'ble High Court of Delhi, New Delhi has been uploaded on the official website i.e. delhidistrictcourts.nic.in.

Therefore, it is requested to kindly peruse the abovesaid judgment from the official website for strict compliance of the said Judgment. Additionally, it is requested to furnish the duly collated date in respect of Point No. 1, in every two months, with effect from 1st July, 2024 in terms of the said judgment.


(Ravinder Bedi)

Officer-in Charge, Genl. Branch, (C)
District Judge, (Comm. Court)
Tis Hazari Courts, Delhi

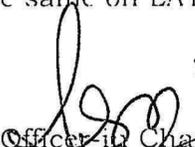
33500-625

No. _____ /Genl.(C)/HCS/THC/2024

Dated, Delhi the 03.06.24

Copy to :-

1. All the Ld. Judicial Officers DHJS, Central District, THC and Ld. CMM Office (for compiled report of the Magisterial courts qua the matter) as well as the Ld. DJS dealing with the civil matters (Central District), Tis Hazari Courts, Delhi **for necessary action and also request to forward the duly collated statistical report in respect of Point No. 1 in every two months** for onward transmission to Judicial Branch, Central, Tis Hazari Courts, Delhi, so that the same may be provided to Hon'ble High Court of Delhi on time in compliance of directions.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (Hqs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.


Officer-in Charge, Genl. Branch, (C)
District Judge, (Comm. Court)
Tis Hazari Courts, Delhi